New rules for development fee

2489. SHRI K.E. ISMAIL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Airports Authority of India has notified new rules for the collection, deposit and utilization of Development Fee (DF) for major airports in the country; and
 - (b) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) No, Sir. The power to make Rules under the Airports Authority of India Act, 1994 vests with the Central Government. The Central Government has notified the Airports Authority of India (Major Airports) Development Fee Rules, 2011 in the Gazette of India Extraordinary on 02.08.2011.

New security model by IATA

2490. SHRI A. ELAVARASAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the International Air Transport Association (IATA) which represents 230 airlines across the World has unveiled the 'check point of the Future', a security model that will do away with intrusive searches at airports and make travel hassle free;
 - (b) if so, the details thereof;
- (c) whether the model is aimed to make security checks at airport hassle free for frequent fliers and others posing no security risk;
 - (d) if so, the details thereof;
- (e) whether IATA has made representation to Government to implement the system in India; and
 - (f) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No such information is available with the Ministry.

(b) to (f) Do not arise.